

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 04.01.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.2/9/AMR/2020	IA(IBC)/136/2021	12A of IBC	Srinivas Gudla Rao (IRP) (in the matter of Bio Ethanol Agro Industries Limited)

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

IA(IBC)/136/2021 is allowed.

CP(IB)No.2/9/AMR/2019 is dismissed as withdrawn, vide separate orders.

*Plaw.*  
**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH**

I.A.No.136/2021

In

**CP (IB) No.02/9/AMR/2020**

**Under Section 12A of the Insolvency and Bankruptcy Code, 2016  
Read with Regulation 30 A of the Insolvency and Bankruptcy  
Code (Corporate Insolvency Resolution Process) Regulations, 2016**

In the matter of

**M/s. BIO ETHANOL AGRO INDUSTRIES LIMITED**

**BETWEEN:**

Mr. Srinivas Gudla Rao,  
Reg. No. IBBI/IPA – 001/IP-P02093/2020-21/13333,  
6-20-20/3, Flat No.201, Aqua Towers,  
East Point Colony, Back Gate Chaitanya College,  
Visakhapatnam, Andhra Pradesh – 530017.

...Applicant/Interim Resolution Professional

**Order dated on: 04.01.2022**

**Coram:**

**Justice Telaprolu Rajani, Member Judicial.**

**Parties/Counsels present:**

For the Applicant/IRP : Ms.Mano Ranjani & Mr.M.Rama Rao,  
Advocates

**ORDER**

1. This Application filed by the Applicant/IRP under Section 12A of the Insolvency and Bankruptcy Code, 2016 Read with Regulation 30-A of the Insolvency and Bankruptcy Code (Corporate Insolvency Resolution Process) Regulations, 2016 seeking to withdraw the CP (IB) No. 02/9/AMR/2020, which is admitted by this Tribunal vide its order dated 26.11.2021. The

7/1/22

Regulation 30-A of the IBC (CIRP) Regulations, 2016, is reproduced under:

*“30-A Withdrawal of application – (1) An application for withdrawal under Section 12-A may be made to the Adjudicating Authority –*

*(a) before the constitution of the committee, by the applicant through the Interim Resolution Professional”*

2. The IRP states that complete fee was received and filed Form FA. Hence, recorded the same. The I.A No.136/2021 is allowed and permission is granted to withdraw the Petition. Hence, CP (IB) No.02/9/AMR/2020 is dismissed as withdrawn.

Accordingly, CP (IB) No.02/9/AMR/2020 along with I.A.No.136/2021 are disposed of.

*706w*

**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**

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